

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 414/2024

BALWANT SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO GO BEFORE THREE HON'BLE JUDGES] [TOP OF THE BOARD]

IA No. 289088/2025 - EARLY HEARING APPLICATION

WITH

Crl.A. No. 1464/2011 (II-B)Crl.A. No. 1013/2013 (II-B)Crl.A. No. 2277/2011 (II-B)IA No. 127058/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 23-09-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Mukul Rohatgi, Sr. Adv.
Ms. Diksha Rai, AOR
Ms. Atiga Singh, Adv.
Ms. Lakshmi Agarwal, Adv.
Mr. Sabir Kachi, Adv.

Dr. Sunil Kumar Agarwal, AOR
Mr. Amarjeet Sahani, Adv.
Mr. Manoj Kumar Yadav, Adv.
Mr. Ashutosh Singhdeo, Adv.
Mrs. Amita Agarwal, Adv.
Mrs. Mamta Singh, Adv.
Ms. Shweta Bhardwaj, Adv.
Mr. Vipin Kumar Mishra, Adv.
Mr. Gaurav Kaushik, Adv.
Mr. Daleep Singh, Adv.
Mr. Manoj Kumar Khanna, Adv.
Mr. Anuj Kumar Agarwal, Adv.

Mr. Shreekant Neelappa Terdal, AOR

Mr. Sangram S. Saron, Adv.
Mr. Nikhil Jain, AOR

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Mr. K.M. Nataraj, A.S.G.
Mr. Vikramjeet Banarjee, A.S.G.
Mr. Shreekant Neelappa Terdal, AOR
Mr. Shubhendu Anand, Adv.
Mr. Vatsal Joshi, Adv.
Mr. Mayank Pandey, Adv.
Mr. Bhuvan Kapoor, Adv.
Mr. Varun Chugh, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Misha Kumar, Adv.
Mr. Sharath Narayan Nambiar, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Rajat Nair, Adv.
Mr. Yogesh Vats, Adv.
Mr. Arvind Kumar Sharma-aor, Adv.

Mr. Maninder Singh, Sr. Adv.
Ms. Aekta Vats, Adv.
Mr. Sarthak Ghonkrokta, AOR

Mr. Rajat Bhardwaj, A.A.G.
Ms. Nupur Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Today, Mr. Mukul Rohtagi, learned senior counsel submits that he is pressing the petition limited to the prayer of commuting the death sentence awarded to the petitioner to life sentence.

In support to his submissions, he has placed reliance upon various judgments, a compilation of which has been shared with Mr. K.M. Nataraj, learned Additional Solicitor General today.

Mr. K.M. Nataraj, learned Additional Solicitor General prays for and is granted a week's time to examine the issue and address the Court on the next date of listing.

List again on 30.09.2026.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
ASSISTANT REGISTRAR